

For 7/3/86.

Before Central Admn. Tribunal.

G. P. Bvc.-(J)-293-75000-9-83.

District: Rajkot.

Stamp No. —

Advocate Mr. S. B. B. Gogia &

Office Note, if any,

Prays for int. relief.

O.A. No:- 178/86

~~CIVIL~~ APPEAL

APPLICATION

No. 85 of 1986

(Under
(Art.

Act)
of the

Constitution of India

To be admitted to the File.

This

day of

198

Assistant Registrar

Court's Order

At the request of

Mr. Udam S.O. to. 1-4-86

Dr: 7.3.1986.

B.C. Gadgil
(B.C. Gadgil)
vs.

Cosam B.C. Gadgil, v.c.

At the request of Mr.
M.M. Udam, the matter is
admitted to 16/4/86

1/4/86

AK
xix

Spl. H. C. C. D., 46E.

Hear the Advocates. Mr. Gogia
argues that the applicant though
found medically unfit, can be
absorbed in an alternative
post without detriment to the
administration.

Mr. Parekh makes a statement
that the respondents would
consider absorption of the
applicant in any other lower
post, as may be permissible
under the Rules. In view of
the statement Mr. Gogia
withdraws the application.
The application is disposed
of as withdrawn, with a
liberty to apply if need
arises.

16-4-86

B.C. Gadgil
(B.C. Gadgil)
v.c.